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THE NAGALAND GAZETTE
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Department of Law and Justice

NO.LAW/ACT/3-104/2026

Dated Kohima, the 24th August, 2026

The Nagaland paramedical council (Repeal) Ordinance, 2026 received the assent of the Governor on 6th of August 2026 and is hereby published for general information.

The Nagaland Paramedical Council (Repeal) Ordinance, 2026
Ordinance No. 2 of 2026

NAGALAND PARAMEDICAL COUNCIL (REPEAL) ORDINANCE, 2026

Promulgated by the Governor of Nagaland in the Seventy Seventh Year of the Republic of India

An
Ordinance

to repeal the *Nagaland Paramedical Council Act, 2014* (Act No. 6 of 2014), and for matters connected therewith or incidental thereto.

Whereas, the Nagaland Paramedical Council Act 2014 was enacted to provide for the constitution of a Paramedical Council for registration of Paramedical Technicians and for registration of Institutions imparting training to such Technicians in the State and for regulating their qualification and for matters connected therewith or incidental thereto.

Whereas, the Government of India has enacted *National Commission for Allied and Healthcare Professions Act, 2021* with the aim for a comprehensive national regulatory mechanism for registration, education, and professional standards of allied and healthcare professionals across the country;

Whereas, to ensure uniformity in professional standards, avoid dual regulatory functions, and integrate the allied and healthcare workforce of Nagaland under a national framework which will enable recognition of the courses offered by state institutions at the national level and thereby access to employment across the country, it has become necessary to repeal the *Nagaland Paramedical Council Act, 2014* and to adopt the *National Commission for Allied and Healthcare Professions Act, 2021*

And whereas the Nagaland Legislative Assembly is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action

Now, therefore in exercise of the power conferred by article 213(1) of the Constitution, the Governor is please to promulgate the following Ordinance:-

1. Short title and commencement

(1) This Ordinance may be called the Nagaland Paramedical Council (Repeal) Ordinance, 2026

(2) It shall come into force at once.

2. Repeal of Act No. 6 of 2014

The Nagaland Paramedical Council Act, 2014 (Act No. 6 of 2014) is hereby repealed.

3. Dissolution of the Nagaland Paramedical Council

(1) From the date of commencement of this Act, the Nagaland Paramedical Council, constituted under the repealed Act, shall stand dissolved.

(2) All offices held by the Chairperson, Vice-Chairperson, Members, and Committees shall stand terminated without entitlement to compensation.

4. Transfer of assets, records, and liabilities

(1) All assets, records, funds, and documents of the dissolved Nagaland Paramedical Council shall stand transferred to and vested in the Department of Health & Family Welfare, Government of Nagaland.

(2) All liabilities legally subsisting against the Council at the time of dissolution shall be discharged in such manner as the State Government may determine.

5. Savings

(1) Any registration, licence, certificate, order, notification, or action issued or taken under the *Nagaland Paramedical Council Act, 2014* shall, to the extent not inconsistent with the 2021 Act, be deemed to have been validly issued or taken.

(2) Existing registrations issued by the Nagaland Paramedical Council shall continue to remain valid for such period and subject to such conditions as the State Government may notify, pending transition to national registration mechanisms.

6. Transitional provisions

The State Government may, by notification, make such arrangements as may be necessary for—

(1) Migration of registered paramedical professionals to the national registration system;

(2) Recognition or revalidation of training institutions, if required;

(3) Ensuring smooth transition from the State regulatory framework to the national framework.

Kohima: 6rd July, 2026

Sd/-
NAND KISHORE YADAV
Governor

Sd/-
KEVILENO ANGAMI
Commissioner & Secretary to the Govt. of Nagaland.